

#### **Clearance for prospecting licence in Morgal-II coal block**

1534. SHRI KANJIBHAI PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Government has allocated Morgal-II coal block to Gujarat Mineral Development Corporation Limited (GMDC) in Chhattisgarh in August, 2006;

(b) whether it is also a fact that Government of Chhattisgarh has requested the Central Government for forest clearance for prospecting licence over forest area measuring 1987.912 hectare land of Morgal-II coal block allocated to GMDC, an undertaking of Government of Gujarat;

(c) whether the forest clearance has been accorded to Government of Chhattisgarh; and

(d) if not, by when the clearance would be given?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) A proposal for undertaking prospecting in the Morgal-II coal block, allocated by the Central Ministry of Coal to Gujarat Mineral Development Corporation Limited (GMDC), was received from the State Government of Chhattisgarh on 25.11.2009. As the coal block falls in Hasdeo-Arand coalfield, which is categorized as Category 'A' area as per the joint exercise undertaken by the Ministry of Environment and Forests and the Ministry of Coal, the State Government was conveyed the inability of the Central Government to accord permission for prospecting of coal in this coal block in light of decision taken by the Central Government in such cases.

#### **Forest land occupied by tribals in Rajasthan**

†1535. SHRI ASHK ALI TAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the area of forest land that has been occupied by tribal people in Rajasthan; and

(b) whether it is a fact that Government has decided to regularise these occupancy and if so, by when?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The information is being collected and will be laid on the Table of the House.

**Fund for wildlife sanctuary in Rajasthan**

1536. SHRI ASHK ALI TAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of amount provided and the work undertaken during the last year to various tiger reserves of the country under the project tiger;

(b) the details of the amount provided to Rajasthan and the work undertaken during that year under wildlife sanctuary; and

(c) whether the amount has been fully utilised by the State and if so, the details of work undertaken?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Under the ongoing Centrally Sponsored Scheme of Project Tiger, central assistance is provided to 39 tiger reserves in 17 tiger range States for protection and management of designated reserves. The details of central assistance provided during 2009-10 and their utilization are given in the Statement-I (*See below*).

(b) and (c) The details of funding support provided to the Wildlife Sanctuaries of Rajasthan under the Integrated Development of Wildlife Habitats and their utilization are given in the statement-II (*see below*). As reported by the State, the funds have been utilized for components relating to protection and management of sanctuaries.

**Statement-I**

*Tiger Reservewise Release and Utilisation during 2009-10  
under the CSS of Project Tiger (MoEF).*

Sl. No.	Tiger Reserve	State	Released 2009-10	Utilized 2009-10
1	2	3	4	5
1	Nagarjunasagar	Andhra Pradesh	94.910	103.26 *
2	Namdapha	Arunachal Pradesh	14.620	113.29 *